## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.

Date of Decision: 18.12.92

OA 2956/92

UNION OF INDIA & ORS.

... APPLICANTS.

Vs.

SMT. SUSHIL SETHI

... RESPONDENT.

## CC RAM:

HON'BLE MR. JUSTICE RAM PAL SINGH, VICE CHAIRMAN. HON'BLE SHRI I.P. GUPTA, MEMBER (A).

For the Applicants

... SHRIP.S. MAHENDRU.

For the Respondent

... Ms. SUM.N BAGGA.

- Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporters or not ?

## \_J\_U\_D\_G\_E\_M\_E\_N\_T\_

(DELIVERED BY HON, MR. JUSTICE RAM PAL SINGH, VICE CHAIRMAN)

In this Original Application, the applicant Union of India has prayed for quashing of the impugned order (Annexure A-1).

Annexure A-1 is an order passed by the court of the Distt. Jude Delhi, in a petition filed under Section 11 and 12 of the Contemporation of Court Act. Contempt proceedings in a court is inquired interpretate the Contempt of Court Act and it is not a service matter. The reason for initiating a contempt matter may be a service matter but so far as the prayer contained in this OA is concern.

Lamb(h.

this Tribunal does not appear to have any jurisdiction to quash the contempt proceedings pending in the court of District Judge, Delhi.

2. After hearing both the counsel in great detail, we are of the view that these contempt proceedings cannot be challenged before this Tribunal by way of an OA. This OA is, therefore, dismissed on the ground of jurisdiction.

FLUCKA (I.P. GUPTA) MEMBER (A)

Laut (1 10, 12.92.